

**Central Administrative Tribunal
Jabalpur Bench**

OA No.184/06

Wednesday this the 5th day of April, 2006.

C O R A M

Hon'ble Mr.M.A.Khan, Vice Chairman

Hon'ble Dr.G.C.Srivastava, Vice Chairman

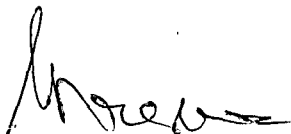
Dr.M.V.Ambarderkar
Sr.Divisional Medical Officer
S/o late Mr.V.G.Ambardekar
R/o Doddi's House HIG 1
MPHB Colony, Near Old Rajya
Parivahan Office
South Civil Lines
Jabalpur.

Applicant

(By advocate Mr.Alok Hoonka)

Versus

1. Union of India through
Chairman
Railway Board
Ex Officio Principal Secretary
to Govt. of India
Rail Bhawan, Raisina Marg
New Delhi.
2. The General Manager
Central Railway GM's Office
Chatrapati Shivaji Terminus
Mumbai.
3. The Divisional Railway Manager



C.Railway Nagpur
DRM Office, Near Railway Station
Nagpur (M.S.)

4. Union of India through
Secretary
Ministry of Personnel P & G and
Pnsion DOP & PW, Govt. of India
Loknayak Bhawan, Khan Market
New Delhi.

Respondents.

(By advocate Mr.M.N.Banerjee)

ORDER

By M.A.Khan, Vice Chairman

The applicant is aggrieved that his pension has not been fixed as per rules. A representation was made to the respondents on 19.12.2005, copy of which is annexed as Annexure A4, but no decision has been taken thereon. Learned counsel for the respondents has pointed out that the applicant has filed this present OA without waiting for 6 months' period to enable the respondents to take a decision on the representation.

2. Learned counsel for the applicant has submitted that in similar matters, the respondents have already granted the benefit of NPA for fixing pension. He has further submitted that the present OA may be disposed of with a direction to the respondents to take a decision on the representation of the applicant dated 19.12.2005 at an early date. We are inclined to accept the request. As it will not cause any prejudice to the applicant, we need not call upon the respondents to file their counter reply.

3. Accordingly, the present OA is disposed of at the admission stage with a direction to the respondents to take a decision on the representation of

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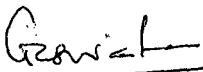
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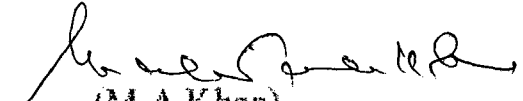
the applicant dated 19.12.2005 (A-4) by passing a speaking order within a period of 3 months from the date of receipt of a copy of this order.

4. However, it will be open to the applicant to approach this Tribunal if he is still aggrieved by the decision of the respondents on the representation of the applicant, but in accordance with rules.

5. Learned counsel for the applicant has undertaken to serve a copy of the representation as well as this order on the respondents within 10 days.

6. The OA stands disposed of in terms of above order.


(Dr. G.C. Srivastava)
Vice Chairman


(M.A. Khan)
Vice Chairman

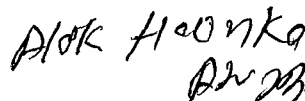
aa.

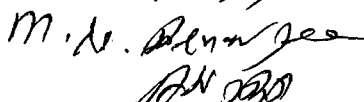
पृष्ठान्कन सं ओ/न्या.....जबलपुर, दि.....

पलिलिगि पाप्ते धित्त:-

- (1) सदिय, उम्पु वल्लभलन दार पुत्तिसिस्थल, जबलपुर
- (2) आदेयक पी/ओमली/पु.....के काउंसल
- (3) दारपी पी/ओमली/पु.....के काउंसल
- (4) कोषपाल, कोषअ, जबलपुर न्यापीउ
सूचना एवं आवश्यक कार्यवाही हेतु

उप रजिस्ट्रार


M.A. Khan


M.D. Bhatnagar

Issued
7/4/06

